

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA -151 of 2011 in
D.F.R. No. 771 of 2011

Dated : 21st September, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Himatsingka Seide Limited Appellant (s)
Versus
Karnataka Electricity Regulatory Comm. & Ors.Respondent (s)

Counsel for the Appellant (s) : Mr. Sanjiv Kr. Saxena

ORDER

IA - 151 of 2011
(Appl. for Condonation of delay)

This is an application to condone the delay of 8 days in filing the Appeal. Despite service of notice, nobody has entered appearance on behalf of the respondents. Affidavit of service has been filed to show that service has been effected on all the Respondents.

On going through the affidavit, we find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **30.09.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/ks